

REPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Seventh Lok Sabha

Thirty Sixth Report



**LOK SABHA SECRETARIAT
NEW DELHI**

1982

Presented on 3-3-1982

Adopted on 5-3-1982

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

(Seventh Lok Sabha)

THIRTY-SIXTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirty-sixth Report.

2. The Committee met on 1 March 1982 for—

- I. Further examination of the Constitution (Amendment) Bill, 1981 (*Amendment of article 335*) by Shri Kusuma Krishna Murthy (under rule 294(1)(a) of the Rules of Procedure).
- II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of rule 294 (1) of the Rules of Procedure.
- III. Reconsideration of classification of the Compulsory Registration of Marriages Bill, 1981 by Shri Digvijay Singh.

Further examination of the Constitution (Amendment) Bill, 1981 (Amendment of article 335) by Shri Kusuma Krishna Murthy

3. The Member-in-charge of the Bill was invited to attend the sitting to present before the Committee his views on the Bill. Shri Kusuma Krishna Murthy attended the sitting.

The Bill seeks to amend article 335 of the Constitution with a view to provide that while making appointments to services and posts in connection with the affairs of the Union or of a State, the claims of members of the Scheduled Castes and Scheduled Tribes shall be taken into consideration with due regard to the minimum qualification prescribed for the post.

4. After hearing the views of Shri Kusuma Krishna Murthy and considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

5. The Committee then considered classification and allocation of time for discussion of 12 Bills specified in Appendix.

6. After considering all aspects of the Bill, the Committee recommend that (i) the Dramatic Performances (Repeal) Bill, 1981 by Shri George Fernandes, (ii) the Protection of Civil Rights (Amendment) Bill, 1981 (*Amendment of section 3, etc.*) by Shri Kusuma Krishna Murthy and (iii) the Bachelors' Allowance Bill, 1982 by Shri Ramnath Dubey, be placed in category 'A' and the remaining 9 Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Reconsideration of the classification of a Bill

7. The Committee then considered the request of Shri Digvijay Singh to reconsider their earlier recommendation giving category 'B' (*vide* Twenty-second Report) to his Bill, namely, the Compulsory Registration of Marriages Bill, 1981 and place it in category 'A'.

8. On reconsideration, the Committee did not see any justification for altering the original categorisation of the Bill.

Recommendations

9. The Committee recommend that—

- (i) Shri Kusuma Krishna Murthy be permitted to move for leave to introduce his Constitution (Amendment) Bill; and
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;
1 March, 1982.
10 Phalgun, 1903 (Saka).

G. LAKSHMANAN,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1	2	3	4	5
1.	The Indian Post Office (Amendment) Bill, 1981 (<i>Omission of section 26</i>) by Shri George Fernandes.	127 of 1981	B	2 hours
2.	The Indian Telegraph (Amendment) Bill, 1981 (<i>Omission of section 5</i>) by Shri George Fernandes.	131 of 1981	B	2 hours
3.	The Dramatic Performances (Repeal) Bill, 1981 by Shri George Fernandes.	134 of 1981	A	2 hours
4.	The Protection of Civil Rights (Amendment) Bill, 1981 (<i>Amendment of section 3, etc.</i>) by Shri Kusuma Krishna Murthy.	126 of 1981	A	2 hours
5.	The Code of Criminal Procedure (Amendment) Bill, 1981 (<i>Amendment of First Schedule</i>) by Shri Virdhi Chander Jain.	145 of 1981	B	2 hours
6.	The High Court at Allahabad (Establishment of a Permanent Bench at Agra) Bill, 1981 by Shri Rajesh Kumar Singh.	161 of 1981	B	2 hours
7.	The Bachelors' Allowance Bill, 1982 by Shri Ramnath Dubey.	4 of 1982	A	2 hours
8.	The Prevention of Bigamous Marriages Bill, 1982 by Dr. Vasant Kumar Pandit.	1 of 1982	B	2 hours
9.	The Arms (Amendment) Bill, 1982 (<i>Amendment of section 13</i>) by Shri Ramnath Dubey.	3 of 1982	B	2 hours
10.	The High Court of Orissa (Establishment of a Permanent Bench at Sambalpur) Bill, 1982 by Dr. Krupasindhu Bhoi.	2 of 1982	B	2 hours
11.	The Representation of the People (Amendment) Bill, 1982 (<i>Insertion of new section 76A etc.</i>) by Shri Bhogendra Jha.	5 of 1982	B	2 hours
12.	The Essential Commodities Price Fixation Bill, 1982 by Shri K. Lakkappa.	7 of 1982	B	2 hours